

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2830

ANSWERED ON:12.12.2011

WITHDRAWAL OF AFSPA

Bhagora Shri Tarachand;Gowda Shri D.B. Chandre;Pandurang Shri Munde Gopinathrao

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Army has opposed any move to lift the Armed Forces Special Powers Act (AFSPA) from certain areas of Jammu and Kashmir;
- (b) if so, the details thereof;
- (c) whether the Army would be able to effectively operate in the State in the absence of the protective cover provided by the Act and if so, the details thereof;
- (d) the proposal, if any, to bring about amendment in the provisions of AFSPA and whether the army has been convinced in the matter;
- (e) if so, the details thereof; and
- (f) the steps taken/proposed to be taken to protect the interests of army in case AFSPA is withdrawn?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): The issue of partial revocation of AFSPA from some districts of J&K was discussed in the United Headquarters (UHQ) meeting held at Jammu on 09.11.2011.

Decisions on matters affecting security are taken after evaluation of the situation on the ground and after detailed consultations among the Central Government, State Governments concerned and the Security Forces.